

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 39/MP/2019**

**Subject:** Petition under Section 79 of the Electricity Act, 2003 read with PPA dated 21.3.2013 for (i) resolution of bill dispute; (ii) recovery of amounts due to GMR pursuant to supplementary bill raised; and (iii) implementation of orders of this Commission namely, order dated 1.2.2017 in Petition no. 8/MP/2014, order dated 14.3.2018 in Petition No. 13/SM/2017, order dated 16.3.2018 in Petition No. 1/MP/2017 and order dated 15.11.2018 in Petition No. 88/MP/2018.

**Petitioner :** GMR Warora Energy Limited

**Respondent :** DNH Power Distribution Corporation Limited

**Date of hearing :** 16.4.2019

**Coram :** Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S.Jha, Member

**Parties present :** Shri Amit Kapur, Advocate, GMRWEL  
Ms. Yashashvi Kant, GMRWEL  
Ms. Ritu Apoorva, DNH

**Record of Proceedings**

This Petition has been filed by the Petitioner, GMRWEL seeking compliance of the Commission's order dated 1.2.2017 in Petition No. 8/MP/2014, order dated 14.3.2018 in Petition No. 13/SM/2017, order dated 16.3.2018 in Petition No. 1/MP/2017 & order dated 15.11.2018 in Petition No. 88/MP/2018 and for recovery of outstanding amount of ₹530733435/- till November, 2018, in terms of supplementary bills raised on the Respondent, DNH.

2. During the hearing, the learned counsel for the Petitioner submitted that due to non-payment of outstanding dues by the Respondent, the Petitioner has been facing extreme financial distress and is running the risk of being declared as Non-Performing Asset. Accordingly, the learned counsel submitted that the prayer in the Petition may be allowed.

3. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed issue of notice to the Respondent.

4. The Commission directed the Petitioner to serve copy of the Petition on the Respondent, if not already served, on or before **25.4.2019**. The Commission also directed the Respondent to file its reply by **16.5.2019**, with advance copy to the Petitioner, who may file its rejoinder, if any, by **23.5.2019**.



5. Matter shall be listed for hearing in due course for which separate notice shall be issued to the parties. Pleadings shall be completed by the parties prior to the date of hearing.

By order of the Commission

*Sd/-*  
(T. Rout)  
Chief (Law)

